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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Decision: 01.8.97

OA 322/97

1. Jagdish Narain Pegair, last employed on the post of Casual Labour in the office of the Passport Officer, Jaipur.
2. Hanuman Sahai, last employed on the post of Casual Labour in the office of the Passport Officer, Jaipur.

... Applicants

Versus

1. Union of India through the Secretary to the Govt. of India, Ministry of External Affairs, New Delhi.
2. The Passport Officer, Passport Office, University Marg, Tonk Road, Jaipur.
3. Seema Jaidi, Casual Labour in the office of the Passport Officer, University Marg, Tonk Road, Jaipur.
4. Manoj Kumar, Casual Labour in the office of the Passport Officer, University Marg, Tonk Road, Jaipur.

... Respondents

CORAM:

HON'BLE MR. GOPAL IRISHIA, VICE CHAIRMAN

For the Applicants

... Mr. Shiv Kumar

For the Respondents

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O-R-D-E-R

PER HON'BLE MR. GOPAL IRISHIA, VICE CHAIRMAN

Applicants, named above, in this application u/s 19 of the Administrative Tribunals Act, 1985, have prayed for the following reliefs :-

- "i) That the impugned order dt.15.11.95 (Annex.A-1 & A-2) disengaging the applicants may please be declared illegal, arbitrary and same may please be set aside.
- ii) That the respondents may please be directed to extend the benefits to the applicants of the scheme granting of temporary status and regularisation of casual worker vide office memorandum dt.10.9.93. Further, the respondents may please be directed to take the applicants on duty.
- iii) That the appointment of respondents No.3 & 4 may please be quashed and applicants may please be re-engaged.
- iv) That any other order/direction/relief may be passed in favour of applicants which may be deemed fit, just and proper under the facts and circumstances of this case.
- Cyber* v) That the cost of this application may be awarded."

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2. Heard the learned counsel for the applicants. Perused the records.
3. Applicants were serving as casual labourers in the office of the Passport Officer, Jaipur. Both the applicants belong to Scheduled Caste. Their names were registered with the Employment Exchange and they were engaged by the respondents w.e.f. 6.4.92, after their names were sponsored by the Employment Exchange. However, their services have been terminated vide order dated 15.11.95.
4. The learned counsel for the applicants states that the applicants want to make a representation to the concerned authority in regard to their grievance.
5. In the circumstances, this application is disposed of, at the stage of admission, with a direction to the applicants to make representation regarding their grievance to respondent No.2 within 15 days of this order. In case the applicants make representation within the aforesaid time, respondent No.2 shall decide the representation of the applicants through a detailed speaking order keeping in view the OM dated 7.6.88, at Ann.A-3, and OM dated 10.9.93, at Ann.A-4, within a period of two months from the date of receipt of the representation. A copy of the OA and the annexures thereto shall be sent to respondent No.2 alongwith a copy of this order.

*Chakraborty*  
(GOPAL KRISHNA)  
VICE CHAIRMAN

VK